

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3793**

TO BE ANSWERED ON THE 17TH MARCH, 2020/PHALGUNA 27, 1941 (SAKA)

PENSION BENEFITS TO PARAMILITARY FORCES

3793. SHRI RAMALINGAM S.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that the personnel working in various paramilitary forces are not entitled to pension benefits and if so, the details thereof along with the reasons therefor;

(b) whether the Government has any proposal to meet the long standing demand of paramilitary forces for pension benefits to all jawans on the lines of pension facilities extended to military forces;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYA NAND RAI)**

(a) The personnel working in the Central Armed Police Forces & Assam Rifles (CAPF & AR) are entitled to pension and other related benefits as per the Central Civil Service (Pension) Rules, 1972. Further, those personnel who were appointed on or after 01.01.2004 are governed by the New Pension Scheme (NPS).

(b) to (d): No proposal is under consideration for pension benefits to all Jawans of CAPFs on the lines of pension facilities extended to military forces as service conditions of CAPF personnel and Defence personnel are governed by different set of rules.
